

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1696/2019

DHANANJAY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 08-12-2022 This appeal was called on for hearing today.

For Appellant(s) Mr. Amit Anand Tiwari, AOR
Ms. Tanvi Anand, Adv.For Respondent(s) Mr. Ashok Kumar Singh, AOR
Mr. Shantwanu Singh, Adv.
Ms. Pragya Singh, Adv.
Mr. Ankur Prakash, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Respondent No.1 is duly represented. Records have been received. Service report is awaited in respect of Respondent Nos. 2 and 3 from the concerned High Court.

Two weeks time is given to Ld. Counsel for appellant to take fresh steps for issuance of fresh NLPA.

At this stage, It is submitted by Ld. Counsel for complainant/ caveator that Respondent Nos. 2 and 3 are only proforma party in the said matter, as the said respondents also preferred SLP against the same impugned order which was dismissed on 29.7.2019, when this matter was also listed. Therefore, the said respondents are aware of the present SLP and are not necessary parties in the present matter.

Ld. Counsel for the appellant needs time to clarify the same.

Clarification be furnished and list the matter again on 5.1.2023.

S.P.S. LALER
Registrar